

**GOVERNMENT OF RAJASTHAN
FINANCE DEPARTMENT
(TAX DIVISION)**

NOTIFICATION

Jaipur, dated August 31, 2022

In exercise of the powers conferred by section 51A and 51B of the Rajasthan Value Added Tax Act, 2003 (Act No. 4 of 2003), the State Government being of the opinion that it is expedient in the public interest so to do, hereby makes the following amendment in this department's notification number F.12 (11) FD/Tax/2022-104 dated 23.02.2022, as amended from time to time, with immediate effect, namely:-

AMENDMENT

In the said notification,-

1. **Amendment of Clause 1.-** In sub-clause (2) of clause 1, for the existing expression "31.08.2022", the expression "31.10.2022" shall be substituted; and
2. **Amendment of Clause 3.-** In clause 3, in the Table under the existing definition (1) for the existing expression "31.08.2022" against Phase-III, the expression "31.10.2022" shall be substituted.

[F.12(97)FD/Tax/2017-Pt.-I-43]

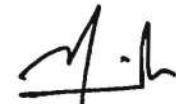
By Order of the Governor,


(Namrata Vrishni)

Joint Secretary to the Government

Copy forwarded to the following for information and necessary action:-

1. Superintendent, Government Central Press, Jaipur for publication of this notification in part 4(c) of today's extra ordinary Gazette. It is requested that 10 copies of this notification may be sent to this Department and 10 copies along with bill may be sent to the Commissioner, Commercial Taxes Department, Rajasthan, Jaipur.
2. Principal Secretary to Hon'ble Chief Minister (Finance Minister).
3. Commissioner, Commercial Taxes Department, Rajasthan, Jaipur.
4. Accountant General, Rajasthan, Jaipur.
5. PS to Principal Secretary; Finance.
6. PS to Secretary, Finance (Revenue).
7. Director, Public Relations, Jaipur.
8. Technical Director, Finance (Computer Cell) Department for uploading this notification on website.
9. Guard File.


Joint Secretary to the Government.